

ITEM NO.8

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 27680/2018
 (Arising out of impugned final judgment and order dated 09-02-2018
 in RAMA No. 1/2016 passed by the High Court Of Judicature At
 Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KOTAK MAHINDRA BANK LIMITED

Respondent(s)

(IA No. 133981/2018 - CONDONATION OF DELAY IN FILING

IA No. 133982/2018 - EXEMPTION FROM FILING O.T.)

Date : 04-03-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE A.S. BOPANNA

Mr. Devadatt Kamat, Sr. Adv. (AC)

Mr. Aditya Bhat, Adv.

Mr. Javedur Rahman, Adv.

Mr. Ali Asghar Rahim, Adv.

Mr. M. Yogesh Kanna, AOR

For Petitioner(s)

Mr. V. Shekhar, Sr. Adv.

Mr. Bhakti Vardhan Singh, AOR

Mr. Rajiv Kumar Dubey, Dav.

Mr. Rajesh Kumar, Adv.

Mr. Soumya Ranjan Paikray, Adv.

Mr. Sheetal Rajput, Adv.

Mr. Akshay Saxena, Adv.

For Respondent(s)

Mr. Arvind Datar, Sr. Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Apoorv Tiwari, Adv.

Ms. Devika Mohan, Adv.

Mr. Yojit Mehra, Adv.

Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard the arguments of Mr. Devadatt Kamat, learned
 amicus curiae assisted by Mr. Aditya Bhat, learned counsel.

We have heard the submissions of Mr. Arvind Datar, learned senior counsel appearing on behalf of the respondent assisted by Mr. Apoorv Tiwari, learned counsel.

For further hearing, list the matter tomorrow i.e. 5th March, 2020 higher upon the Board.

(MADHU BALA)
AR-CUM-PS

(BEENA JOLLY)
BRANCH OFFICER